

CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

NATRAJ FINANCIAL & SERVICES LIMITED

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This corrigendum to Public Announcement is in continuation of and shall be read in conjunction with the original Public Announcement (PA) dated September 16, 2008 to the shareholders of **Natraj Financial & Services Limited** by **Balaji Bullions & Commodities (India) Private Limited (BBCIPL)**, **Mr. Manoj Punamiya, Mr. Binod Kumar Sinha & Mr. Sanjay Kumar Choudhary (the Acquirers)**, pursuant to Regulation 10 and Regulation 12 in compliance with the Securities And Exchange Board Of India (Substantial Acquisition of Shares and Takeovers) Regulation, 1997 and subsequent amendments thereto (the 'SEBI (SAST) Regulations')

1. The Schedule of activity pertaining to the Open offer has been changed and shall be read as under:

SCHEDULE OF THE MAJOR ACTIVITIES OF THE OFFER

Sr. No.	Activity	Original Schedule Day and Date	Revised Schedule Day and Date
1	Specified Date	Friday, October 10, 2008	Friday, October 10, 2008
2	Last Date for a Competitive Bid(s)	Tuesday, October 7, 2008	Tuesday, October 7, 2008
3	Date by which Letter of Offer will be dispatched to the Shareholders	Monday, October 27, 2008	Thursday, December 04, 2008
4	Offer Opening Date	Friday, November 07, 2008	Wednesday, December 10, 2008
5	Last Date for the Revision of the Offer Price / Number of Equity Shares.	Monday, November 17, 2008	Thursday, December 18, 2008
6	Last date to withdraw acceptance tendered by shareholders	Friday, November 21, 2008	Wednesday, December 24, 2008
7	Offer Closing Date	Wednesday, November 26, 2008	Monday, December 29, 2008
8	Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired equity shares and / or the unaccepted equity shares / share certificates will be dispatched.	Thursday, December 11, 2008	Tuesday, January 13, 2009

The above dates where ever it appeared in the original Public Announcement to be read accordingly.

2. At the Second last line of Para 1.2 of PA please read instead of 'which resulted' to "The proposed acquisition through SPA resulted".
3. Please read the Para 1.7 as "As on the date of PA, the Acquirers do not hold any equity shares/voting rights of the Target Company other than to be acquired under SPA those as mentioned in Para 1.2 above."
4. The following has been inserted at third line in Para 10.2 of PA after the word paid "**either through the electronic transfer of funds or**" and should be read accordingly.

All other terms and conditions of the Offer as set forth in the PA are unchanged.

The Acquirers BBCIPL and its Directors & all other Acquirers accept full responsibility for the information contained in this Corrigendum to Public Announcement and are responsible for the fulfillment of each of their obligations in terms of the SEBI (SAST) Regulation.

This Corrigendum to Public Announcement will also be available on SEBI's website at www.sebi.gov.in



Manager to the Offer
CHARTERED CAPITAL & INVESTMENT LIMITED

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